

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

104. C.P.(CAA)/139/MB/2023

IN

C.A.(CAA)/105/MB/2023

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **25.06.2024**

NAME OF THE PARTIES: Shapoorji Pallonji Forbes Shipping Private Limited.

Appearance

For Petitioner : CA Harsh C Ruparelia i/b. Arch and Associates

SECTION 230(1) OF COMPANIES ACT, 2013

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

Vide order dated 30.10.2023, this court had sought certain clarifications from the petitioner by way of affidavit. Even after almost 8 months, affidavit has not been filed. Request was made on 13.02.2024 on the ground that no instructions have been received from the client yet. We are not impressed with the reasons. Be that as it may, one last and final opportunity is granted to file the affidavit failing which it will be deemed that petitioner companies are not interested to file the affidavit and matter would proceed.

List the matter on **23.07.2024**.

Sd/-

CHARANJEET SINGH GULATI
Member (Technical)
Prajakta

Sd/-

LAKSHMI GURUNG
Member (Judicial)